GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPRTMENT OF TRADE AND TAXES VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI-110002

No.F.3(33)/P-II/ VAT/ Misc./2006/701-711

ORDER

In exercise of the powers conferred under rule 49A of the Delhi Value Added Tax Rules, 2005, sub-section (2) of section 9 of the Central Sales Tax Act, 1956 and sub-rule (7) of rule 12 of the Central Sales Tax (Registration and Turnover) Rules; 1957, I, Rajendra Kumar, Commissioner, Value Added Tax, Government of National Capital Territory of Delhi, do hereby, extend the time limit prescribed in- .

- (a) Sub-rule (1) of rule 67 of the Delhi Value Added Tax Rules, 2005 and rule 4 of the Central Sales Tax(Delhi) Rules, 2005 for furnishing of reconciliation return in Form DVAT-51; and,
- (b) Sub-rule (5) of rule 5, clause (a) of sub-rule (3) of rule 6, clause (a) of sub-rule (5) of rule 7, sub-rule (2) of rule 9, rule 68 and sub-rule (2) of rule 6A of the Central Sales tax (Delhi) Rules, 2005 and sub-rule (10) of rule 12 of the Central Sales tax (Registration and Turnover) Rules 1957,

for furnishing of the portion marked 'original' of the Declaration Forms 'C', 'E-I' or 'E-II', 'F', 'I', 'J', and 'H' respectively, as per the following time schedule for the year 2011-12:-

Tax period	Time limit Extended up to
Ist Quarter	31 st October, 2012
IInd Quarter	31 st October, 2012
IIIrd Quarter	31 st October, 2012

(RAJENDRA KUMAR) COMMISSIONER, VALUE ADDED TAX

Dated: 28-09-2012

Dated: 28-09-2012

No.F.3(33)/P-II/VAT/ Misc./2006/701-711

Copy forwarded for information and necessary action to:-

- 1. The Principal Secretary (Finance), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 2. The Principal Secretary to Hon'ple Chief Minister/Finance Minister, Govt.. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 3. P.S. to the Commissioner, Value Added Taxes, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02.
- 4. All Spl./Additional/Joint Commissioners, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02. .
- 5. The Joint Commissioner (PR), Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02 for wide publicity of the order.
- 6. The Registrar, Value Added Tax appellate Tribunal, Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02
- 7. All VATOs/AVATOs, Trade and Taxes Department, GNCT of Delhi, Vyapar Shawan, I.P. Estate, New Delhi-02 through their respective Zonal In-charges.
- 8. Programmer (EDP), Trade and Taxes Department, GNCT of Delhi, Vyapar Shawan, I.P. Estate, New Delhi-02 for uploading the order on the web site of the Deptt..
- 9. The Deputy Director (R&S), Trade and Taxes Department, GNCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-02.
- 10. The President/Secretary, Sales Tax Bar Association (Regd.), Vyapar Shawan, I.P.Estate, New Delhi-02.
- 11. Guard File.

(T.C. SHARMA) VATO (POLICY)